

## PATNA HIGH COURT, PATNA

### NOTIFICATION

The 02<sup>nd</sup> February, 2018.

No. 65.....A : The Judicial officer of the rank of Sub Judge (Civil Judge, Senior Division), named in column no. 2 of the table given below is transferred as Subordinate Judge in the Judgeship to be stationed ordinarily at the place mentioned in Column No. 3 and in the chain specified in Column No. 4 of the table .

Further, in exercise of the powers conferred under Sub-Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act-2 of 1974), the High Court are pleased to confer upon the Civil Judge (Senior Division) named in column no. 2 of the table, the powers of a Judicial Magistrate of the first Class for the District noted against her name in column no. 5 of the table.

Furthermore, in exercise of the powers conferred under Sub Section (1) of Section 12 of the said Criminal Procedure Code the officer is also appointed as Chief Judicial Magistrate for the District noted against her name in column no. 5 of the table and in exercise of the powers conferred under Sub Section ( 3 ) of Section 9 of the code of Criminal Procedure, 1973 ( Act 2 of 1974 ) the High Court are also pleased to appoint the Judicial Officer named in column-2 of the table as Assistant Sessions Judge for the Session Division noted against her name in column-5 of the table.

| Sl. No. | Name of the officer with designation and present place of posting (with Judgeship) | (a) Designation at the new station/place<br>(b) Place where the officer is to be ordinarily stationed at<br>(a) Name of the Judgeship in which appointed on transfer | Chain of transfer                     | Name of the District and Sessions Division. |
|---------|--|--|---------------------------------------|---|
| 1.      | 2.   | 3.   | 4.                                    | 5.  |
| 1.      | Ms. Saroj Kumari,<br>Sub Judge -cum-A.C.J.M.,<br>Chapra (Saran)                    | a) Sub Judge<br>b) Sitamarhi<br>c) Sitamarhi   | Vice Late Ram Bihari<br>since expired | Sitamarhi                                   |

By order of the High Court,

Sd/- B.B. Pathak

Registrar General

Memo No. ....8704-8721.....Dated, Patna the .....02<sup>nd</sup>.....February, 2018.

Copy forwarded to the Principal Secretary to the Government of Bihar, General Administration Department, Patna / Secretary to the Government of Bihar, Law (Judicial) Department, Patna / Accountant General, Bihar, G.A. 7, Birchand Patel Marg, Patna / Under Secretary, Finance Department (Personal Claim and Pay Fixation Cell-3), Government of Bihar, Patna / Registrar (Vigilance), Patna High Court, Patna / Registrar (Administration), Patna High Court, Patna / Registrar (Appointment), Patna High Court, Patna / Registrar-cum-Secretary, High Court Legal Services Committee, Patna High Court, Patna / Registrar IT-cum-C.P.C., Patna High Court, Patna / Registrar (Establishment), Patna High Court, Patna / J.R.-cum-P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna / Section Officer, I/C Computer Cell, Patna High Court, Patna / Section Officer, I/C Judicial Officers Service Record Room, Patna High Court, Patna / Section Officer, I/C A.D. (Statistical) Section, Patna High Court, Patna / Section Officer, I/C Vigilance Cell, Patna High Court, Patna / Senior Programmer, Patna High Court, Patna / Member Secretary, Bihar State Legal Services Authority, Budh Marg, Patna / Director, Bihar Judicial Academy, Gaighat, Patna/ District & Sessions Judges, Saran at Chapra / Sitamarhi for information [*and communication to the officer concerned.*]

*The officer concerned may be directed to make over charge of her office in such a way so as to join her new assignment within 21 days on receipt of the Court's notification].*

[-] For D.Js. only.

By order of the High Court

  
Registrar General